

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.MP.No.6922/2001 in
Criminal Appeal No. 255/2001

BABU RAM & ANR.

Appellant (s)

VERSUS

STATE OF U.P. & ORS.

Respondent (s)

(With Appln(s). for bail)
With

CRL.MP.No.6924/2001 in Crl.A.No.256/2001

Date : 25/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr.RC Mishra,Adv.
Dr.Meera Aggarwal,Adv.
Mr.Swarup Singh,Adv.

For Respondent (s) Mr.Prashant Chaudhary,Adv.
Mr. Pramod Swarup,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Crl.M.P.No.6922/2001 in Crl.A.No.255/2001@@
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Heard learned counsel for the appellants. On consideration of the application for bail it is ordered that the appellants Babu Ram and Desh Raj shall be released on bail on executing a bond of Rs.20,000/- with two sureties each of the like amount to the satisfaction of the trial court.

Crl.M.P.No.6924/2001 in Crl.A.No.256/2001@@
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Prayer for bail is rejected.

.SP1

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master